

ITEM NO.49+50

COURT NO.8

SECTION II

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 1995-1999/2023

(Arising out of impugned final judgment and order dated 26-12-2022 in WP No. 39767/2022 26-12-2022 in WP No. 40733/2022 26-12-2022 in WP No. 42228/2022 26-12-2022 in WP No. 43144/2022 26-12-2022 in WP No. 43339/2022 passed by the High Court For The State Of Telangana At Hyderabad)

THE ASST. COMMISSIONER OF POLICE

Petitioner(s)

VERSUS

BHARATIYA JANATA PARTY &amp; ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.30235/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.30238/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No.34904/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES )

WITH

SLP(Cr1.) No(s). 2087-2090/2023

(FOR ADMISSION and I.R. and IA No.31538/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.35377/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 27-02-2023 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI  
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s)

Mr. Dushyant A Dave, Sr. Adv.  
Mr. Siddharth Luthra, Sr. Adv.  
Mr. J. Ramachandra Rao (aag), Sr. Adv.  
Mr. Ramesh Singh, Sr. Adv.  
Mr. P. Mohith Rao, Adv.  
Mr. Rohit Kumar Singh, AOR  
Mr. Akshat Malpani, Adv.  
Mr. Sarthak Karol, Adv.  
Ms. Ayushi Gaur, Adv.  
Ms. Cheshta Jethly, Adv.  
Ms. Jahanvi Worah, Adv.

Ms. Shweta Priyadarshini, Adv.  
Mr. Shubham V. Gawande, Adv.

**For Respondent(s)**

Mr. Dama Sheshadri Naidu, Sr. Adv.  
Mr. Vamshi Polsani, Adv.  
Ms. Tatini Basu, AOR  
Ms. Shivali Chaudhary Siwach, Adv.  
Mr. Hitesh Singh, Adv.

Mr. Mahesh Jethmalani, Sr. Adv.  
Mr. Piyush Beriwal, AOR  
Mr. Ravi Sharma, Adv.  
Mr. Ajay Awasthi, Adv.  
Ms. Mugdha Pande, Adv.  
Ms. Wedo Khalo, Adv.  
Ms. Anajani Kumar Rai, Adv.

**UPON hearing the counsel the Court made the following  
O R D E R**

1. We have heard the matter for some time.
2. However, both of us would be sitting in different combinations from tomorrow onwards.
3. The combination in which one of us (B.R.Gavai, J.) is sitting would not be in a position to take up this matter, since Hon'ble Mr. Justice Sanjay Karol does not take up the matters wherein Mr. Sidharth Luthra, learned Senior Counsel appears.
4. As such, we direct the registry to place the matter(s) before Hon'ble the Chief Justice of India for obtaining appropriate orders.

(DEEPAK SINGH)  
COURT MASTER (SH)

(ANJU KAPOOR)  
COURT MASTER (NSH)